

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Dated: 17th March, 2011

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**IA. No. 24 & 56 of 2011
In DFR No. 1954 of 2010**

M/s Shah Alloy Limited

.... Appellant (s)

Versus

State Load Dispatch Centre & Ors.

... Respondent (s)

Counsel for the Appellant (s) : Mr. Nikhil Goel
Counsel for the Respondent (s) : Ms. Sneha Venkataramani for R.1

ORDER

**IA. No. 24 of 2011
(*Condone delay Application*)**

We have heard the learned counsel for the parties.

This is an application to condone the delay of 210 days in filing the Appeal as against the Order dated 30.03.2010. According to the Appellant, they filed a review in July 2010 and the same was dismissed on 29.10.10. Thereafter they filed this Appeal on 15.12.2010 before this Tribunal. That is how the delay was caused.

In the facts and circumstances of the case mentioned in the affidavit, we deem it fit to condone the delay as there is sufficient cause. Accordingly, the delay is condoned. The Application is disposed of.

The Registry is directed to number the Appeal and post the matter for Admission on **30.03.2011**.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

Ts/ks